

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

20. CONT.A./05(MB)2022  
COMP.APPL/473(MB)2023  
COMP.APPL/01(MB)2024  
IN  
CP/217(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Mrs. Pradnya M. Bagde  
VS  
Express Way Truck Terminus Pvt. Ltd.

Section 58(3), 59, 241(1), 242(4), 244(1), 339, 340, 425 of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Adv. Khulid Kazi for the Applicant in CA-01/2024 and Ms. Neeta Jain a/w Adv. Akshay Pawar i/b Adv. Kunal for the Applicant in CA-05/2022 are present through physical mode. Adv. Nikte i/b Adv. Naina Birla for the R-2 and Adv. Anuj Tiwar a/w Adv. Aditya Shukla for the R-3 and Adv. Ashwin for the R-8 to R-11 are present through physical mode.
2. Post this matter on **20.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**